CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 166/TT/2020

Subject	:	Petition for truing-up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for the transmission system associated with Tanakpur Transmission System in Northern Region.
Date of Hearing	:	10.3.2021
Coram	:	Shri P.K. Pujari, Chairperson Shri I.S. Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member Shri P.S. Mhaske, Member, Ex-officio
Petitioner	:	Power Grid Corporation of India Ltd.
Respondents	:	Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others
Parties Present	:	Shri R.B. Sharma, Advocate, BRPL Shri Mohit Mudgal, Advocate, BYPL Ms. Megha Bajpeyi, BRPL Shri S.S. Raju, PGCIL Shri A.K. Verma, PGCIL Shri B. Dash, PGCIL Shri Ved Prakash Rastogi, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

   a. Instant petition is filed for truing up of tariff of 2014-19 period and for determination of transmission tariff of 2019-24 period for transmission system associated with Tanakpur Transmission System in Northern Region. It is submitted that notional COD for the asset was 1.4.1992 and transmission tariff for the instant asset for 2014-19 period was approved by the Commission *vide* order dated 22.2.2016 in Petition No. 479/TT/2014.

   b. The Commission had approved the additional capital expenditure (ACE) pertaining to retro fitment of PLC and C&R Panel and details, *w.r.t.* ACE claimed in 2019-24 period under Regulation 25(2)of the 2019 Tariff Regulations have been filed in the petition.

   c. The information sought through Technical Validation letter and information pertaining to replacement of isolators was filed *vide* affidavit dated 23.9.2020. The

rejoinder to the reply filed by Uttar Pradesh Power Corporation Ltd. (UPPCL) was filed by the Petitioner on 8.3.2021.

3. The learned counsel for BRPL requested that arguments advanced by him during the hearing today regarding revision of tariff, tax during the 2009-14 tariff period, tax on transmission business during 2014-19 tariff period, Indian Accounting Standards and suggestions on procedural guidelines in truing up of tariff matters and the reply submitted in Petition No. 419/TT/2019 may be taken into consideration in the instant petition as well. It is further submitted that the Petitioner has proposed ACE during 2019-24 for replacing the alleged obsolete assets on the apprehension that it may affect the stability and reliability of the system and the same may be disallowed.

4. Responding to an e-mail received by the Petitioner from vendor pertaining to the replacement of insulators, the learned counsel for BRPL submitted that OEM manufacturer(s) will never ask to replace the insulators but the Petitioner has to prove that it is facing problem with the existing ones and that their replacement is necessary. It is submitted that reply filed vide affidavit dated 9.3.2021may be considered.

5. The learned counsel of BYPL submitted that BYPL is adopting the submissions made by the learned counsel for BRPL.

6. The Commission directed the Petitioner to file rejoinder, if any, to the reply of BRPL by 19.3.2021 and observed that no further extension of time shall be granted.

7. Subject to above, the Commission reserved its order in the matter.

By order of the Commission

Sd/-

(V. Sreenivas)

Deputy Chief (Law)